

ITEM NO.1

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 108685/2019 in Criminal Appeal No(s). 517/2019

GIRJA SHANKER PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
(IA No. 108685/2019 - GRANT OF BAIL)

Respondent(s)

Date : 22-11-2019 This application was called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Kaustubh Shukla, AOR
Mr. Abhay Singh, Adv.
Mr. Nishchal Gupta, Adv.
Mr. Ankita Agarwal, Adv.
Ms. Akansha Rai, Adv.
Ms. Apeksha Rai, Adv.

For Respondent(s) Mr. Rohit K Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the facts and circumstances of
the case, in the interest of justice we consider it
appropriate to grant bail to the appellant.

Accordingly, during the pendency of this appeal,
the appellant is directed to be released on bail on
furnishing bail bonds in the sum of Rs. 25,000/- with
two sureties of the like amount to the satisfaction of
the trial Court.

I.A. No. 108685 of 2019 stands disposed of
accordingly.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR